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ITEM NO.27

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 14968/2012

(From the judgement and order dated 30/01/2012 in Special Appeal
No.203/2012 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.& ANR. Petitioner(s)

VERSUS

TEJ PAL CHAUHAN Respondent(s)

With I.A. 1 (c/delay in filing SLP)

Date: 10/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Gaurav Bhatia, Addl. Adv. Gen.
Mr. Garvesh Kabra, Adv.
Mr. Anuvrat Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Issue notice returnable in ten weeks.
Dasti, in addition to the ordinary process, is permitted.
In the meanwhile, operation of the impugned order shall
remain stayed.

|(Rajesh Dham)
|Court Master

| |(Renu Diwan)
| |Court Master

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